SHRI SATISH CHANDRA MISRA: Sir, I request the Chair to allow us to speak on the statement of the Minister. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No; no. It is not a statement. It is not a suo motu statement. ...(Interruptions)... Misraji, we cannot change the procedure. ...(Interruptions)... The Leader of the Opposition wants to say something. ...(Interruptions)...

THE LEADER OF THE OPPOSITION (SHRI ARUN JAITLEY): Let me understand the hon. Minister, he means that the constitutional authority of each of the two States involved, that is, Uttar Pradesh and Madhya Pradesh will not be affected in any manner. ...(Interruptions)

SHRI PRITHVIRAJ CHAVAN: Sir, I have made a very categorical statement. I am not going to add anything to it. This was required because a purported statement was supposed to be made by a Union Minister. I am only responding to that. I am not responding to the political demands made here. I am responding to what appeared in one newspaper. ...(Interruptions)... I am responding to that only, and my statement is very clear. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU (Karnataka): But, Sir, the point is that one Minister says something outside the House and the other Minister says something else in the House. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: He has clarified that, Venkaiah Naiduji. ...(Interruptions)... He has responded to that. ...(Interruptions)... Even a notice to this effect has been admitted under the Zero Hour. You can speak in the Zero Hour. You will get an opportunity. ...(Interruptions)... Let me make it clear, when Zero Hour is there, the Chair cannot compel the Minister to respond. But whatever you want to say, as it has been permitted according to rules, I will permit you. ...(Interruptions)... I will call you one by one. It has been admitted. So, now, Zero Hour. Shri Rajeev Shukla. ...(Interruptions)...

SHRI SATISH CHANDRA MISRA: It should be taken up before that, Sir.(Interruptions)...

MR. DEPUTY CHAIRMAN: I have called his name. It is a matter of just 3-4 minutes. (Interruptions)...

MATTERS RAISED WITH PERMISSION

Demand to ensure the safety on return of the acclaimed painter, Shri M.F. Hussain to the country

श्री राजीव शुक्र (महाराष्ट्र): धन्यवाद उपसभापित जी, मैं एक गंभीर मामले को आपके सामने रख रहा हूं। जो इस देश की संस्कृति से जुड़े, इस देश की कला से जुड़े लोगों के विषय में है और मैं हाउस का ध्यान इस ओर आकृष्ट करना चाहता हूं। आप सब को मालूम है कि हमारे देश के जाने माने पेंटर एम.एफ. हुसैन पिछले कई वर्षों से विदेश में रह रहे हैं। वह इस भय से यहां पर नहीं आते हैं कि शायद कुछ तत्व उनके विरुद्ध यहां पर

कुछ ऐसी कार्यवाही करेंगे, जो उनके लिए सुरक्षित माहौल पैदा नहीं करेंगे। लंदन में उन्होंने भारतीय संस्कृति के लिए आर्ट गैलरी बनाने का काम किया है। आज अगर घर-घर में भगवान गणेशी के चित्र और प्रतिमाएं हैं, तो इसमें एम.एफ. हुसैन का बहुत बड़ा योगदान है। कोर्ट से निर्णय जाने के बावजूद भी, उनके देश में लौटने के बारे में तरह-तरह की बातें हो रही हैं। मेरा सरकार से यह अनुरोध है कि एक ऐसा सुरक्षित माहौल बनाया जाए, ताकि उनकी यहां सकुशल और सुरक्षित वापसी हो सके। इसके साथ ही उनको फंडामेंटलिस्ट फोर्सेज से या ऐसे तत्वों से किसी किस्म का डर न रहे, जो उन्हें तंग करना चाहते हैं।....(ययधान)...

MR. DEPUTY CHAIRMAN: Nothing will go on record. .. (Interruptions).. He is asking the Government, not to you.

Ragging in Kirori Mal College, Delhi

SHRI SANTOSH BAGRODIA (Rajasthan): Sir, it is very sad that a young student, namely, Ashutosh, who was admitted in Kirori Mal College, Delhi, itself—he was a fresher—was called by his two seniors, Hani Mohammad of B. Sc. (Physical Science) and Akshay Chaudhary of B. Sc. (Computer Science) in their room and ragged him at 7.30 p.m., yesterday. He informed the Warden, and he, in turn, informed the Principal. Sir, under the law, the Principal was obliged to inform the Police immediately. But, so far, no information has been received by the Police authorities, particularly, the police authorities of the North District. The local police authorities also said that there was no information about the incident. Sir, if, despite our passing the law, despite the assurance given by the Minister, such things are happening in Delhi itself, then, it is a very serious matter. It should be taken care of. I will request the Government of India to look into it seriously.

MR. DEPUTY CHAIRMAN: Now, there are seven notices on the issue of Bundelkhand in the Zero Hour. I am allowing one Member from the Party and two other Members. This matter relates to two States; one is Madhya Pradesh, and the other is Uttar Pradesh. So, three Members will be participating and the rest will associate themselves with it. Shri Satish Chandra Misra.

Reported constitution of Bundelkhand Development Authority

श्री सतीश चन्द्र मिश्र (उत्तर प्रदेश): उपसभापित महोदय, बुंदेलखंड का कुछ एरिया उत्तर प्रदेश में और कुछ एरिया मध्य प्रदेश में है। बुंदेलखंड का जो क्षेत्र उत्तर प्रदेश का है, वह ऐसा क्षेत्र है, जहां पर पिछले 60 वर्षों में काफी अनदेखी की गई है। एक तो उसका क्षेत्र ही ऐसा है, जो सूखे से प्रस्त है, दूसरे वहां अन्य कई प्रकार की परेशानियां हैं। पिछली सरकारों ने उस क्षेत्र की काफी अनदेखी की है। इसी वजह से आज उसकी ऐसी स्थिति हो गई है कि वहां जमीन के अंदर से पत्थर निकल रहा है। पहले जिस जमीन पर खेती होती थी, आज वह जमीन पलटकर पत्थर में बदल गई है। जब से उत्तर प्रदेश में पिछली सरकार बनी है, वह सन् 2007 से बहुमत में है, उत्तर प्रदेश की माननीय मुख्य मंत्री जी ने माननीय प्रधान मंत्री से personally मिलकर एक पत्र दिया और कहा कि बुंदलेखंड की ये समस्याएं हैं। उन्होंने पूरे उत्तर प्रदेश के लिए 80 हजार करोड़ रुपाए का पैकेज मांगा और बुंदेलखंड के लिए अलग से 9 हजार करोड़ प्लस कुछ रुपयों का एक पैकेज मांगा तथा एक एक चीज का खुलासा किया गया कि इसकी किस लिए आवश्यकता है। यह request करने के बाद reminders दिए गए। ये reminders हर साल दिए गए, पिछले साल दिए गए, 2007 में दिए गए, 2008 और 2009 में दिए